

**PUNJAB VIDHAN SABHA**

**Bill No. 3-PLA-2016**

**THE INDIAN STAMP (PUNJAB AMENDMENT) BILL, 2016**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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**BILL**

*further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force at once.

2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in Schedule 1-A, under the column, captioned as “Description of Instrument”, in entry 62, at the end of item (e), for the sign “.”, the sign and word; “and” shall be substituted and thereafter, the following item shall be added, namely :— Amendment in Schedule 1-A of Central Act 2 of 1899.

“ (f) by way of assignment of debt or securitization of loans.	0. 1% of the amount, subject to a maximum of one lakh rupees.”.
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CHANDIGARH :  
The 7th April, 2016.

SHASHI LAKHANPAL MISHRA,  
Secretary.